

SCHEDULE
FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 27.10.2020

To
Shri A. ARUMUGAM
Insolvency Resolution Professional
(M/s R L LOGISTICS PRIVATE LIMITED)
Office at: No. 01/56, Market Road,
(Devi Stores Upstairs),
Kelambakkam,
Chennai - 603 103

From
Office of the Principal Commissioner of Central Excise & GST,
GST Bhawan,
26/1, Nungambakkam High Road,
Chennai-600 034

Subject: Submission of proof of claim.

Sir,
Office of the Principal Commissioner of Central Excise & GST, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **M/s R L Logistics Private Limited, Chennai**. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	OFFICE OF PRINCIPAL COMMISSIONER OF CENTRAL EXCISE & GST, CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS, DEPARTMENT OF REVENUE, MINISTRY OF FINANCE
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	--
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	OFFICE OF PRINCIPAL COMMISSIONER OF CENTRAL EXCISE & GST, GST BHAWAN, 26/1, NUNGAMBAKKAM HIGH ROAD, CHENNAI- 600 034 Email trcchennainorth@gmail.com id-

PARTICULARS

<p>4. TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)</p>	<p>CGST - Rs. 1,20,64,901/- SGST- Rs 1,20,64,901/- IGST - Rs 30,80,257/- ST - Rs. 2,29,84,974/- PENALTY - Rs. 2,29,84,974/- Interest (GST) - 1,32,64,859/- LATE FEE (GST) - 2,67,750/-</p> <p>TOTAL <u>Rs 8,67,12,616/-</u> (RUPEES EIGHT CRORES SIXTY SEVEN LAKHS TWELVE THOUSAND SIX HUNDRED AND SIXTEEN ONLY) (APART FROM INTEREST AND GENERAL PENALTY)</p>
<p>5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.</p>	<p>BY GSTR 1 FOR THE PERIOD JULY 2017 TO JULY 2018 AND SCN NUMBER 26/2019 - AUDIT - 1 DATED 10/04/2019</p>
<p>6. DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS</p>	<p>--</p>
<p>7. DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>NON PAYMENT OF CGST/SGST/IGST AND SERVICE TAX AS PER GSTR 1 AND SCN DETAILED ABOVE, RESPECTIVELY.</p>
<p>8. DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p>	<p>--</p>
<p>9. DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS</p>	<p>--</p>
<p>10. DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p>	<p>--NA--</p>
<p>11. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p>	<p>GSTR 1 FOR RELEVANT PERIOD IS AVAILABLE ONLINE AND SCN NUMBER 26/2019 - AUDIT - 1 DATED 10/04/2019 ENCLOSED.</p>
<p>Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor] Name in BLOCK LETTERS : LEO JOHN ILANGO</p>	

PARTICULARS

Position with or in relation to creditor : JOINT COMMISSIONER (TAR / TRC)

Address of person signing: 3rd FLOOR, MAIN BUILDING, GST BHAWAN, 26/1,
CHENNAI NORTH COMMISSIONERATE,
CHENNAI-34

*PAN number, passport, AADHAAR Card or the identity card issued by the
Election Commission of India

DECLARATION

I, [Name of claimant], currently residing at [insert address], hereby declare and
state as follows: -

1. M M/s **R L LOGISTICS Private Limited, Chennai**, the corporate debtor was, at the insolvency commencement date, being the.....day of.....20...., actually indebted to me in the sum of **Rs 8,67,12,616/- (APART FROM INTEREST AND GENERAL PENALTY)**
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from. (As enclosed)
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim]. NIL

Date: **21/10/2020**

Place: Chennai-600 034



(Signature of the claimant)

LEO JOHNLINGO, I.R.S
Joint Commissioner

VERIFICATION

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at on this **21st** day of October, 2020



(Signature of the claimant)

LEO JOHNLINGO, I.R.S
Joint Commissioner